

Dependence on Imports of weed killers for paddy

200. SHRI JYOTIRMOY BOSU: Will the Minister of AGRICULTURE be pleased to state:

(a) whether it is a fact that the country is totally dependent for weed-killers for paddy (Butachlor-Monsanto Chemicals, USA) on imports;

(b) if so, the reasons therefor; and

(c) what steps have been taken to prevent this for future?

THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI R. V. SWAMINATHAN): (a) and (b). Weedicides for paddy are used to a limited extent in certain parts of the country. Both indigenously produced weedicides like 2, 4-D, Propanil, Nitrofen and imported weedicides viz: Butachlor are used by the farmers. Butachlor has been found by the farmers to be more effective; hence this is the preferred weedicide.

(c) Firstly, another weedicide (Benthiocarb of Japan) claimed to be equally effective has been provisionally registered to enable an Indian Pesticide manufacturing Company to develop manufacturing/formulation capacity. Secondly, letters of intent have been issued to three Indian firms for manufacture of technical grade Butachlor and the case of another Company is under consideration of Government of India.

12 hrs

(Interruptions)

RE. MOTIONS FOR ADJOURNMENT

SHRI CHANDRAJIT YADAV (Azamgarh): I rise on a point of order . . .

PROF. MADHU DANDAVATE (Rajapur): We have given you notice for adjournment motion on rising prices.

(Interruptions)

MR. SPEAKER: All of you may please sit down.

(Interruptions)

MR. SPEAKER: Hon. Members, I have to inform the House that I have received several notices of Adjournment Motions, regarding Railway Accidents.

The Notice has come from Shri Basudev Acharya, Shri A. K. Balan, Shri Rupchand Pal and Shri Hari-kesh Bahadur. The notice from Shri Basudev Acharya has secured the first place in the ballot. It reads as under:

“The reported accidents of Sangam Express, Saurashtra Mail and Punjab Mail in just ten days resulting in the death of hundreds of passengers and injuries to many hundreds.”

I have given my consent to the moving of this Adjournment Motion under Rule 56. Shri Basudev Acharya may now ask for the leave of the House to move his Adjournment Motion.

DR SUBRAMANIAM SWAMY (Bambay North East): What about the others?

(Interruptions)

MR. SPEAKER: One by one, let me first hear him.

श्री राम विलास पासवान (हाजीपुर) : दूसरी भी पढ़िये । कम्युनल रायट्स वाली भी पढ़िये । यह बहुत गम्भीर मामला है । और कौन-कौन से एडजर्नमेंट मोशन हैं उनका भी पढ़िये ।

अध्यक्ष महोदय : मेरी बात सुनिये । Have you read the rule?

(Interruptions)**

MR. SPEAKER: Nothing to be recorded.

(Interruptions)**

MR. SPEAKER: I request all of you to please take your seats.

PROF. MADHU DANDAVATE: I just want to know only this: I want to know how many Adjournment Motions notices have come? Railway Accidents is just one of them. Many changes have taken place in the Railway Ministry. So probably you have taken that. But what about the others? What about the Notices on Rising Prices? I have given notice. We are very much worried about it.

MR. SPEAKER: I cannot allow all of them.

PROF. MADHU DANDAVATE: Will the Minister make a statement specifically on this? I want to know this. We are very much exercised about the rising prices. Sir, what about rising prices? Is it not very important?

श्री रामावतार झास्त्री (पटना) : प्राइज राइज वाला सब से ज्यादा महत्वपूर्ण मामला है ।

(Interruptions)

MR. SPEAKER: All of you may please sit down.

(Interruptions)

MR. SPEAKER: Nothing should go on record without my permission.

(Interruptions)**

PROF. MADHU DANDAVATE: Why have you given permission for an adjournment motion on this subject (Interruptions)**

MR. SPEAKER: It is my judgement. Now please sit down. One thing at a time I know there are important questions, I know there are many burning questions, If we have to take them all at once, you are free to do it.

(Interruptions)

MR. SPEAKER: Please sit down.

SHRI JYOTIRMOY BOSU (Diamond Harbour): Prime Minister's Secretariat's clearance is necessary.

MR. SPEAKER: There is no question. No. I don't consult anybody about my judgement, This is an insinuation. It should be recorded, I will have to take it up.

(Interruptions)

MR. SPEAKER: Please sit down. When I am on my legs, you are not supposed to speak. All things cannot be taken up at once. Please listen to me. If you interrupt all the time, how can I speak?

(Interruptions)

MR. SPEAKER: There is no question. There are certain things.

(Interruptions)

MR. SPEAKER: But you have to taken into account all the things, all the rules and regulations that have been given in the book. Please sit down now. Why are you interrupting me? I can take into consideration every aspect, every question, and I will allow in this House discussion on every subject which is brought up. But it shall be one subject at a time. We are having a meeting of the Business Advisory Committee this evening. We can discuss it. This adjournment motion has also been given by an hon. Member. I have not given the adjournment motions. These are from the hon. Members. There are certain things. If I had taken yours and not somebody else's, he will take objection. That is not the thing.

(Interruptions)

MR. SPEAKER: Don't interrupt me in any case. Please listen to me. I have given you one thing. Please sit down. Let me finish first. What I want to say is: I can give you one assurance that you will have the time to discuss each subject which has been referred.

(Interruptions)

MR. SPEAKER: Look here. There is no question. You cannot dictate terms to me. Mr. Ram Vilas. You cannot dictate terms to me. I have to decide. Price rise is there, communal disturbances are there. The Assam problem is also there. There are so many things. They are all important. How can you minimize their importance? That is my duty. I have to discharge it.

(Interruptions)

MR. SPEAKER: No. When I am standing, you should sit. Please sit. Don't shout, sit down. You can discuss everything, but not like this.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): Sir, I am on a point of order. *(Interruptions)*,

MR. SPEAKER: He is on a point of order.

(Interruptions)

SHRI MAGANBHAI BAROT: Please see chapter IX. *(Interruptions)*

MR. SPEAKER: I will give time to you also. I have given time to Mr Basudev Acharia, and said that he should seek the leave of the House. First he should speak.

SHRI JYOTIRMOY BOSU: I am on a point of order under rule 56. Sir, would you kindly indicate to the House as to the date on which, i.e. the opening date of receiving adjournment motions, and at what point of time which adjournment motion was received by you? You kindly indicate it to the House. First come, first served.

MR. SPEAKER: Look here, I am not supposed to divulge anything or to explain anything.

(Interruptions)

श्री अटल बिहारी वाजपेयी : (नई दिल्ली) : माफ कीजिए अध्यक्ष महोदय। आप मनमानी नहीं कर सकते (व्यवधान)

SHRI CHANDRAJIT YADAV: My point of order is under rule 60.

(Interruptions)

SHRI CHANDRAJIT YADAV: I am on a point of order under Rule 60.

(Interruptions)

MR. SPEAKER: I will come to you after his point of order is over; I will listen to you.

(Interruptions)

SHRI MAGANBHAI BAROT: You kindly see Chapter IX dealing with Adjournment Motions. Your honour may kindly see it *(Interruptions)*. You had your time. Let me speak. Please sit down. *(Interruptions)*.

MR. SPEAKER: Let him finish.

SHRI MAGANBHAI BAROT: He has already finished.

(Interruptions)

SHRI JYOTIRMOY BOSU: What I read out was a narrative part. The operative part is that if you reveal, if you take the House into confidence, then we shall perhaps think that you are not being guided by political considerations in matters of... *(Interruptions)*.

MR. SPEAKER: What are political considerations? *(Interruptions)*. Absolutely irrelevant. *(Interruptions)*. No, no, you cannot.

AN HON. MEMBER: Why cannot? *(Interruptions)*.

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): Such a remark can never be allowed. *(Interruptions)*. I am against imputation of motive to the Speaker. *(Interruptions)*. No imputation of motive.

(Interruptions)

MR. SPEAKER: Yes, you are right. Your point of order is upheld.

SHRI MAGANBHAI BAROT: In Chapter IX regarding Adjournment Motions, you kindly see Rule 56 and line 1. It says, "subject to the provisions of these rules, a motion for an adjournment..." The word is 'a motion' and as you have exercised your right, out of the several motions, you have selected 'a motion'. The moment you select it up...

(Interruptions). Please listen to me. Let me make my point. You have a right, it is your privilege to select 'a motion' and not many motions. You, having done one... (Interruptions).

SHRI VASANT SATHE: He has done it by a lottery.

SHRI MAGANBHAI BAROT: Then you kindly see Rules 57 and 58. Rule 58 says that you will ask the concerned person. It is for those who are for it may support it and those who are against it may oppose it. But the whole subject matter of the discussion for the grant of permission can be 'a motion'. (Interruptions). No, no. Mr. Jyotirmoy Bosu. Do not teach us. We know something. (Interruptions).

MR. SPEAKER: Only 'a motion' is there.

SHRI CHANDRAJIT YADAV: My point of order is under Rule 60. You have the right under Rule 60 either to accept an adjournment motion or to reject it on the basis of the Adjournment Motions given under Rule 56. The main thing is that the matter should be of urgent public importance. That is the main criterion. I agree with you that there are many adjournment motions before this House, before you. Now one being as you have accepted a motion regarding train accident where hundred people were killed. Another is regarding communal riots where hundred of people have been killed. The minds of the people all over the country are being agitated on that communal situation. The entire country is losing faith in the Government. The third is the rising prices where the entire Indian society today is suffering because of unprecedented rise in prices. As you know, the sugar price is from Rs. 8 to Rs. 15 per kg. The kerosene price is Rs. 4 per litre. The price of every item is going high. (Interruptions). Now, you have rejected it and you have taken your decision under Rule 60,

second paragraph which says, "Provided that where the Speaker has refused his consent under rule 56 or is of opinion that the matter proposed to be discussed is not in order."

"... he may, if he thinks it necessary, read the notice of the motion and state the reasons for refusing consent or holding the motion as being not in order."

I am saying that the issues, namely, rise in prices and communal riots are of such great urgent public importance; therefore I am saying that even though in your wisdom you have not thought fit to give the reasons for not allowing these two important national issues, we have written to you that you should listen to the Opposition leaders why they are pressing their adjournment motions on rise in prices and communal riots... (Interruptions).

MR. SPEAKER: I have received from the Opposition group; there is an extract. I am giving you a precedent on 20-3-1972.

SHRI JYOTIROMY BOSU: Very recent indeed!

MR. SPEAKER: I am giving it

SHRI CHANDRAJIT YADAV: Do not refuse to allow that. We have been informed by your office that you have refused them before listening to us.

MR. SPEAKER: We shall discuss in the Business Advisory Committee how to discuss, what to discuss.

SHRI JYOTIRMOY BOSU: This is not discussed in the Business Advisory Committee.

MR. SPEAKER: Motions can be discussed.

DR. SUBRAMANIAM SWAMY (Bombay North East): On a point of order. I also want to draw your

attention to rule 60 ; a breach of rule 60 has taken place. I also gave an adjournment motion on the question of price rise. Now it has come here. Your pleasure is involved in what you accept and what you do not accept. We do not question that. But you are a knowledgeable person and you are aware of the treatises written on parliamentary procedures. The pleasure that is given to you here is not like the other pleasures; it cannot be exercised arbitrarily. Therefore, in this important situation, you are obligated to give your reasons. The whole House wants it and therefore you will have to tell us why you gave preference to this among others.

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): The question whether a particular adjournment motion should be admitted or not, on what item it should be admitted is purely your discretion. It is clear from rule 59, which says: "Provided that the Speaker may in his discretion allow such matter being raised in the House" The discretion is yours as to which matter should be raised.

MR. SPEAKER: I know it

SHRI VIKRAM MAHAJAN: Secondly, when you have rejected a particular motion, whether you have to give reason or not is clear from rule 60 which says: "...Provided that where the Speaker has refused his consent under rule 56 or is of opinion that the matter proposed to be discussed is not in order, he may, if he thinks it necessary....". This is in answer to the two hon. Members who raised the point. Whether to give reason or not is thoroughly your discretion. So that question does not arise.

श्री अटल बिहारी वाजपेयी : अध्यक्ष जी, आपने रेल दुर्घटना के बारे में काम रोको प्रस्ताव पेश करने की अनुमति दी है। मैं आपको बधाई देना चाहता

हूँ क्योंकि आप काम रोको प्रस्ताव पेश करने की अनुमति दे रहे हैं। अभी तक हमारा ख्याल था कि आपने फैसला कर रखा है लेकिन मेरा निवेदन यह है कि काम रोको प्रस्ताव अपोजीशन की तरफ से आता है

अध्यक्ष महोदय : मेरी तरफ से नहीं आया है।

श्री अटल बिहारी वाजपेयी : यही मैं कहने जा रहा हूँ कि अपोजीशन इसके लिए तैयार है कि रेल दुर्घटना से सम्बन्धित काम रोको प्रस्ताव को वापिस ले ले और प्राइज राइज से सम्बन्धित काम रोको प्रस्ताव पेश करने की अनुमति आप प्रदान करें। (व्यवधान)।

अध्यक्ष महोदय : मैंने फैसला कर लिया है। . . . (व्यवधान) . . .

श्री अटल बिहारी वाजपेयी : अपोजीशन से आप को आपरेशन चाहते हैं या नहीं . . . (व्यवधान) . . . यह प्रस्ताव हम वापिस ले रहे हैं और प्राइस राइज के प्रस्ताव को आप लें।

अध्यक्ष महोदय : एक दफा मैंने फैसला कर लिया है, वह वापिस नहीं होगा . . . मैंने फैसला कर रखा है

PROF. MADHU DANDAVATE: When the leaders of the opposition met you in your chamber, you asked us, "which are the issues on which you would like to focus attention?". We said that the issue that confronts the people and the Government is the rising prices and we have told you that already.

MR. SPEAKER: I have already allowed questions on that. I am going to have a discussion also. We can discuss it. I am ready to discuss it. I am not going to bar this discussion; not at all.

SHRI YESHWANTRAO CHAVAN (Satara): This question about price rise and adjournment motion was discussed with you when you were pleased to invite us for a discussion and I remember specifically that I raised this question with you and said, "It seems that you have made up your mind not to allow adjournment motions. Please reconsider your decision this session. The price rise is a major and priority problem before the country." When today we are about to discuss an adjournment motion, one member may have given that suggestion. But you cannot go technically in that matter if you want to take the response of the whole opposition and the united view of the opposition. We are offering cooperation and you are refusing.

MR. SPEAKER: No, no. (*Interruptions*).

SHRI INDRAJIT GUPTA (Basirhat): In today's revised list of business, item 8 says:

"Shri C. K. Jaffar Shariief to lay on the Table a statement regarding three serious train collisions which occurred on 20th, 27th and 30th October, 1980".

In other words, according to the revised list of business already circulated, the Government is coming here *suo motu* to make a statement regarding those three train accidents, on which somebody else here has given an adjournment motion also. I would respectfully submit to you that we cannot anticipate matters like this. After hearing the statement of the Minister regarding these three train accidents, it may be that the necessity or desire for an adjournment motion may not persist any more if he makes a satisfactory explanation. You want to have a discussion for 3 or 4 hours regarding that? (*Interruptions*) Surely, when the majority of the opposition has given adjournment motion on the question of price rise, will you not inform us why you are rejecting it? You have

not even informed the House as to what are the subjects on which you have received adjournment motions, which you generally do. You have not stated the reasons as to why you are not accepting the adjournment motion on a subject on which the entire opposition is united.

SHRI SAMAR MUKHERJEE (Howrah): This adjournment motion has been given by a Member of our Party. We have also given an adjournment motion on price rise. Today, the role of the opposition is under discussion throughout the country. The entire opposition is offering full cooperation on this issue. On behalf of my Party. I am prepared to withdraw this adjournment motion provided you allow the adjournment motion on price rise. The entire opposition will give full cooperation.

(*Interruptions*)

MR. SPEAKER: I have listened to Mr. Chavan. हम सब जो मिलते है इस लिये मिलते हैं कि बैठ कर बात करें और जो समस्याएँ हैं उन का समाधान हो। उस में हम आप की राय लेते हैं और उस दिन भी सारी बातें आई थीं, क्या-क्या डिस्कस करना चाहते हैं। मैंने भी उस दिन यह निवेदन किया था कि मैं किसी डिस्कशन को दबाना नहीं चाहता हूँ।

I have an open mind. But when I have decided one thing why do you want me to change that? I want to give you an assurance that all these subjects will have full discussion and I will give full opportunity for that.

(*Interruptions*) मंहगाई की बात भी करेंगे, मुरादाबाद की बात भी करेंगे। भुखमरी की बात करेंगे, सभी बातें करेंगे।

I am open to suggestions. I have given an assurance that I will not throttle any discussion in this House. I am going to provide full opportunity to every Member of this House to have discussion on each subject which is of importance, one by one.
(Interruptions)

PROF. MADHU DANDAVATE: Allow me to correct an impression that you have given. You have just now made certain comments that when you had invited the leaders of the opposition, you gave us an assurance that you will give an opportunity to discuss all the issues. But let it be clear that when the leaders of the entire opposition met you in your chamber, we told you that our priority number one was the "rise in prices" and therefore, the priority for adjournment motion should be given. There is an element of censure involved in the adjournment motion. We are not interested only in discussion but we want to censure this Government. That is why, we want this adjournment motion.
(Interruptions)

MR. SPEAKER: I want to cooperate and I gave you an assurance that I would cooperate in discussing every subject.

SHRI CHANDRAJIT YADAV: But what is wrong if he is withdrawing? Has the Member not the right to withdraw it?

MR. SPEAKER: I will not change my decision and I will stick to my word that I will give full time for discussion on every subject.
(Interruptions)

SHRI JYOTIRMOY BOSU: Sir, you were good enough to observe that only one motion could be taken up. Rule 58 reads:

"not more than one such motion shall be made at the same sitting"
(Interruptions) Since hon. Members are anxious to move a motion on price rise, the Member who has given notice of an adjournment motion on

Railways is willing not to move his motion.... (Interruptions)

MR. SPEAKER: There is no precedent for changing the decision.... (Interruptions) I will allow a discussion.

SHRI CHANDRAJIT YADAV: Let it be withdrawn.... (Interruptions) Since the hon. Member is willing to withdraw his motion, if you want the co-operation of the opposition members, you should accept the change.... (Interruptions).

SHRI VASANT SATHE: Sir, I rise on a point of order. Rule 60 says:

"The Speaker, if he gives consent under rule 56 and holds that the matter proposed to be discussed is in order, shall call the member concerned who shall rise in his place and ask for leave to move the adjournment of the House."

In both places the word used is "shall". If he wants, he can move the motion. If he does not want it, he can say "I do not ask for leave". But there is no choice for the Speaker; he cannot say "I will allow the withdrawal of the motion"... (Interruptions)

PROF. MADHU DANDAVATE: After the withdrawal of the adjournment motion on the railway accident, are you going to change your decision?
(Interruptions)

SHRI VASANT SATHE: Members can withdraw themselves from the House, but the motion cannot be withdrawn.
(Interruptions)

MR. SPEAKER: Please sit down. There is no option. (Interruptions). You don't try to accommodate.

What I have already told you is, there is no option for me but to go ahead with this. If Mr. Basudeb does not come up and ask for the permis-

[Mr. Speaker]
 sion, then it is his choice. But I shall not ask him. (*Interruptions*). There is no such precedent...

श्री अटल बिहारी वाजपेयी : श्री बसुदेव ने अब क्या लिखा है यह तो ठीक है कि उन्होंने दिया था। (*व्यवधान*)

अध्यक्ष महोदय आप मेरी बात क्यों नहीं सुनते। अगर हाउस ऐसे चलाने से चल सकता है तो चला लीजिए। (*व्यवधान*) मैं हरेक की बात सुन रहा हूँ। मैं बार-बार यह बता रहा हूँ कि मैंने कोई तहैया नहीं किया हुआ है कि इस पर डिस्कशन नहीं होना है। (*व्यवधान*) इस तरह से आपके कहने से तो हाउस नहीं चलेगा। (*व्यवधान*)

श्री राम विलास पासवान : हम लोगों ने भी एडजॉर्नमेंट मोशन दिया है।

MR. SPEAKER: But today it cannot. मैं एक ही स्वीकार कर सकता हूँ।

SHRI CHANDRAJIT YADAV: You are refusing to accept the united request of the Opposition...

MR. SPEAKER: You are also not accepting my request.

SHRI CHANDRAJIT YADAV: ...to discuss the most burning topic, that is, the price rise. Or entire people are suffering. You are not prepare to allow discussion. Therefore, we walk out.

At this stage, Shri Chandrajit Yadav and some other hon. Members left the House.

(*Interruptions*)

SHRI BAPUSAHEB PARULEKAR: (Ratnagiri) Mr. Speaker, I am making a submission. You said that you

may throw it for discussion. But your officers have informed us that all our adjournment motions have been rejected. We have not been informed that they are under the consideration of the Chair. Have you rejected our adjournment motions? That is the only question which we have been asking and no answer has been given to us. We have given four adjournment motions and we have been told that the motions have been rejected. And you say you will now throw it for discussion.

MR. SPEAKER: The motions are there. We have got other motions under Rules 184 and 193. There are so many motions like this.

SHRI BAPUSAHEB PARULEKAR: What about the adjournment motions?

MR. SPEAKER: I have allowed one adjournment motion.

SHRI BAPUSAHEB PARULEKAR: What about the others? Have you rejected them? What are the reasons for that?

MR. SPEAKER: I don't need to give them. I am not supposed to give them.

SHRI BAPUSAHEB PARULEKAR: That is true, but you are accepting the adjournment motion on railways. I would like to know when did you receive the adjournment motion in regard to railways.

(*Interruptions*)

SHRI BAPUSAHEB PARULEKAR: Why not?

MR. SPEAKER: I do not know from where others came. In fact they came from the Members.

SHRI BAPUSAHEB PARULEKAR: Would it be of any harm if that is disclosed?

MR. SPEAKER: I did not give. I need not give.

(*Interruptions*)

SHRI BAPUSAHEB PARULEKAR:

There is no bar.

MR. SPEAKER: Shri Rup Chand Pal.

(Interruptions)

MR. SPEAKER: Nothing should be recorded.

(Interruptions)**

MR. SPEAKER: This is absolutely incorrect, false and baseless.

SHRI G. M. BANATWALLA (Pon-nani): There is a point of order.

There is a peculiar situation under this Rule 60. You have given your consent to one adjournment motion which was not moved or anything like that. We have given several adjournment motions. There is my adjournment motion on communal violence. At least let us know the reason why you are not taking it up so that we may not go on repeating it every day.

MR. SPEAKER: You can come to me I am not supposed to give....

SHRI G. M. BANATWALLA: I may repeat my adjournment motion on communal violence for tomorrow.

MR. SPEAKER: It is your discretion

SHRI G. M. BANATWALLA: Please let us know the reason why you are disallowing

12.48 hrs

PAPERS LAID ON THE TABLE
INDIAN TELEGRAPHS (FOURTH AND FIFTH
AMDT) RULES, 1980

THE MINISTER OF STATE IN
THE MINISTRY OF COMMUNICA-
TIONS (SHRI KARTIK ORAON): I
beg to lay on the Table a copy each of
the following Notifications (Hindi and
English versions) under sub-section
(5) of section 7 of the Indian Tele-
graph Act, 1885:—

(1) The Indian Telegraphs (Fourth
Amendment) Rules, 1980, pub-

lished in Notification No. GSR
482(E) in Gazette of India dated
the 27th August, 1980.

(2) The Indian Telegraph (Fifth
Amendment) Rules, 1980, pub-
lished in Notification No. GSR
549(E) in Gazette of India dated
the 25th September, 1980.

[Placed in Library. See. No. LT-
1293/80.]

ANNUAL REPORT AND REVIEW OF INDIAN
INSTITUTE OF TECHNOLOGY, BOMBAY
FOR 1979-80

THE MINISTER OF EDUCATION
AND SOCIAL WELFARE (SHRI
S. B. CHAVAN): I beg to lay on the
Table:

- (1) A copy of the Annual Report
(Hindi and English versions) of
the Indian Institute of Techno-
logy, Bombay, for the year
1979-80.
- (2) A copy of the Review (Hindi
and English versions) by Gov-
ernment on the working of the
Indian Institute of Technology,
Bombay, for the year 1979-80.

[Placed in Library. See No. LT-
1294/80.]

**SHRI RAM JETHMALANI (Bom-
bay North West):** I am entitled to
make my comments on the Papers to
be laid on the Table.

(Interruptions)

आचार्य भगवान देव (अजमेर) : मैं
जानना चाहता हूँ कि माननीय जेठमलानी
जी ने वाक आउट किया है या नहीं ?

अध्यक्ष महोदय : वह बैठे हुए है ।
कैसे वाक आउट हुआ ?

SHRI RAM JETHMALANI: I had
walked out and I have come back.
(Interruptions)